

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 2

**Central Excise Appeal No. 20666 of 2017**

(Arising out of Order-in-Appeal No.29/2017-CE AU-I dated  
03.02.2017 passed by the Commissioner of Central Excise (Appeals-  
I), Bangalore.)

**M/s. Yazaki India Pvt. Ltd.**

(Formerly known as M/s. Tata Yazaki  
Autocomp Ltd.)  
Plot No.314 to 319,  
Bommasandra Jigani Link Road,  
Jigani Industrial Area,  
Bangalore – 560 105.

Appellant(s)

*VERSUS*

**The Commissioner of Central  
Excise**

P.B. No.5400, C.R. Building,  
Queen's Road,  
Bengaluru – 560 001.

Respondent(s)

**WITH**

**Central Excise Appeal No. 20667 of 2017**

(Arising out of Order-in-Appeal No.27/2017-CE AU-I dated  
03.02.2017 passed by the Commissioner of Central Excise (Appeals-  
I), Bangalore.)

**M/s. Yazaki India Pvt. Ltd.**

(Formerly known as M/s. Tata Yazaki  
Autocomp Ltd.)  
Plot No.314 to 319,  
Bommasandra Jigani Link Road,  
Jigani Industrial Area,  
Bangalore – 560 105.

Appellant(s)

*VERSUS*

**The Commissioner of Central  
Excise**

P.B. No.5400, C.R. Building,  
Queen's Road,  
Bengaluru – 560 001.

Respondent(s)

**AND**

**Central Excise Appeal No. 20668 of 2017**

(Arising out of Order-in-Appeal No.28/2017-CE AU-I dated 03.02.2017 passed by the Commissioner of Central Excise (Appeals-I), Bangalore.)

**M/s. Yazaki India Pvt. Ltd.**

(Formerly known as M/s. Tata Yazaki Autocomp Ltd.)  
Plot No.314 to 319,  
Bommasandra Jigani Link Road,  
Jigani Industrial Area,  
Bangalore – 560 105.

Appellant(s)

**The Commissioner of Central Excise**

P.B. No.5400, C.R. Building,  
Queen's Road,  
Bengaluru – 560 001.

Respondent(s)

**APPEARANCE:**

None for the Appellant

Shri Vikalp Jain, Superintendent (AR) for the Respondent

**CORAM:**

**HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 20904 – 20906 / 2026**

DATE OF HEARING: 23.07.2026

DATE OF DECISION: 23.07.2026

**PER: R. BHAGYA DEVI**

None present for the appellant. The matter had been listed on various occasions i.e., on 13.08.2025, 30.09.2025, 13.11.2025, 09.07.2025 and today 23.07.2026. On all these dates, none appeared nor any request for adjournment. The

notices sent to the appellant on all these dates have been returned as 'undelivered' with a remark that "Left without instructions". It seems that the appellant is not serious to prosecute the matter before this forum and consequently, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in Open Court.)

**(R. BHAGYA DEVI)**  
**MEMBER (TECHNICAL)**

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